

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 291/99

DATE OF ORDER : 19-02-1999

Between :-

1. Tummalapalli Kantha Rao
2. K.Srinivas

... Applicants

And

1. The Administrative Officer and  
Security Printing Press, Mint Compound,  
Saifabad, Post Box No.48, Hyderabad.
2. The District Employment Officer,  
Hyderabad District, Hyderabad.

... Respondents

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Counsel for the Applicants : Shri J.Kanakaiah

Counsel for the Respondents : Shri B.N.Sama, Sr.CGSC  
Shri P.Naveen Rao, ,for AP State

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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... 2.

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman)


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Heard the learned counsel for the rival parties.

2. The applicants' main grievance is that they have not been permitted to appear at the examination which may be held in very near future for the post of "Attender" in the office of Respondent No.1 on the ground that their names have not been sponsored by the Employment Exchange. It is a well settled law that no candidate should be disallowed from appearing at the interview/test merely because <sup>their</sup> /names have not been sponsored by the Employment Exchange provided they satisfy the basic eligibility criteria.

3. It is therefore, hereby directed that the Respondent No.1 shall allow the applicant to appear at the interview/examination <sup>have</sup> irrespective of the fact whether or not they /s been sponsored by the Employment Exchange provided they satisfy the basic eligibility criteria.

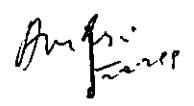
4. The O.A. is disposed of accordingly. No order as to costs.

  
(H. RAJENDRA PRASAD)  
MEMBER (A)

  
(D.H. NASIR)  
VICE-CHAIRMAN



Dated: 19th February, 1999.  
Dictated in Open Court.



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